

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

CUSTOMS Appeal No. 1547 OF 2012

*(Arising out of Order-in-Appeal No.38/2012 dated
12.3.2012 passed by the Commissioner of Customs
(Appeals), Cochin.)*

M/s. Merchem Limited

2nd Floor, 58/9381,
Malankara Centre,
M.G. Road,
Kochi – 682 035.

Appellant(s)

Versus

**The Commissioner of Customs
(Appeals)**

Customs House,
Cochin.

Respondent(s)

Appearance:

None

For the Appellant

Mr. K. A. Jathin, AR

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20994 /2023

Date of Hearing: 11/10/2023

Date of Decision: 11/10/2023

Per : DR. D.M. MISRA,

None present for the appellant despite notice. Learned Authorised Representative for the Revenue submits that the matter was listed on several occasions i.e., on 31.07.2023; 30.08.2023; 20.09.2023 and today on 11.10.2023 and on all these occasions none appeared nor there is any request for adjournment. It seems that the appellant is not serious in

prosecuting this appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv